

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION
LOK SABHA
UNSTARRED QUESTION No. 2384
TO BE ANSWERED ON 01.08.2016

Registration of Foreign Universities

2384. SHRI PARESH RAVAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes compulsory registration of the foreign universities functioning in the country; and
(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(Dr. MAHENDRA NATH PANDEY)

(a) & (c): The University Grants Commission (UGC) has notified, on the 11th July, 2016, the UGC(Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulations, 2016 regarding collaboration between Indian Higher Educational Institutions and Foreign Higher Educational Institutions leading to the award of a degree. The regulations are available at <http://www.egazette.nic.in/WriteReadData/2016/170684.pdf>. The regulations are in supersession of UGC (Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulation, 2012. As per these regulations, Indian Universities and Colleges having the highest grade of accreditation/threshold accreditation, and conforming to other eligibility conditions as laid down in the regulations, can apply online to the UGC for starting twining arrangement with quality Foreign Educational Institutions (FEI) having the prescribed quality.

There is no law, at present, which allows foreign universities to set up campuses in the country.
